

ITEM NO.302

COURT NO.5

SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CRIMINAL) Diary No(s). 44603/2019

in

CRIMINAL APPEAL No(s).609-610 of 2017

(Arising out of SLP(CrI.)No.5027-5028 of 2014)

AKSHAY KUMAR SINGH

Petitioner(s)

VERSUS

THE STATE NCT OF DELHI

Respondent(s)

(IA No. 190061/2019-CONDONATION OF DELAY IN FILING REVIEW PETITION  
IA No. 190068/2019 - STAY APPLICATION)

Date : 18-12-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. A.P. Singh, Adv.  
Mr. V.P. Singh, Adv.  
Ms. Geeta Chauhan, Adv.  
Ms. Richa Singh, Adv.  
Ms. Pratima Rani, Adv.  
Mr. Sadashiv, AOR

For Respondent(s) Mr. Tushar Mehta, SG  
Mr. Kanu Agrawal, Adv.  
Ms. Swati Ghildiyal, Adv.  
Mr. Adit Khorana, Adv.  
Mr. Manan Popli, Adv.  
Mr. Rajeev Ranjan, Adv.  
Mr. Varun Chugh, Adv.  
Mr. Bhuvan Kapoor, Adv.  
Mr. B.V. Balram Das, AOR.  
Mr. Chirag M. Shroff, AOR.

UPON hearing the counsel the Court made the following

O R D E R

Since the petitioner is undergoing the sentence of imprisonment delay of 919 days in filing the review petition is condoned.

We have heard Mr. A.P.Singh, learned counsel appearing for the petitioner. We have also heard Mr. Tushar Mehta, learned Solicitor General appearing for the respondent.

The review petition(s) is dismissed in terms of the signed reportable judgment.

After we have pronounced the judgment dismissing the review petition, Mr. A.P.Singh, learned counsel for the petitioner sought for three weeks' time for filing mercy petition before His Excellency the President of India.

Mr. Tushar Mehta, learned Solicitor General, has submitted that one week is the time prescribed for filing the mercy petition before His Excellency the President of India.

We have not expressed our view in this regard. If as per law any time is available to the petitioner, it is open to the petitioner to avail such relief of mercy petition within the time stipulated.

Pending applications, if any, shall also stand disposed of.

(MAHABIR SINGH)  
COURT MASTER

(Signed Reportable Judgment is placed on the file)

(BEENA JOLLY)  
BRANCH OFFICER